

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

(Video Conference) Virtual Hearing

CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDULA – HON’BLE MEMBER (J)

CORAM: SHRI SATYA RANJAN PRASAD- HON’BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 23.01.2023 AT 4:00 PM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (CA)/5/2023 in CA (CAA)No.20/HDB/2022
NAME OF THE COMPANY	Twinvest Financial Services Ltd (Transferor Co.) &RV Consulting Services Pvt Ltd (Transferor Co.)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

ORDER

IA (CA)/5/2023

Heard the Shri. Narendra Kumar for the Ld. PCS. This is an application filed seeking for correction of the order dated 12.12.2022, in Para 22a where in, instead of mentioning that the meeting of the unsecured creditors of transferee Company to be held on 30.01.2023, it has been mentioned as the meeting of the “secured creditor of the transferee Company” shall be held on 30.01.2023. Having perused the record, we are convinced that the same was on account of typographical error. Therefore, by the virtue of the power under Rule 154 of NCLT rules, we hereby allow the correction to be made as follows:

“In Para 22a of the order dated 12.12.2022, be read as follows: A meeting of the unsecured creditors of the transferee Company shall be held on 30.01.2023 at 12.30 Noon at Registered Office i.e., Plot No.111, Road No. 10, Jubilee Hills, Hyderabad, Telangana – 500 033 for the purpose of considering and if, thought fit, approving with or without modifications the arrangement embodied in the scheme”.

At this stage, Ld. PCS pointed out that in view of the above order date of the meeting mentioned in the order as 30.01.2023 also needs to be modified. We accept the request, and fix the date of the meeting of the unsecured creditors of the Transferee Company as 09.03.2023. The rest of the order shall remain closed.

The registry shall forth with prepare the amended order and upload the same after the approval by the bench as expeditiously as possible and preferable by today itself. Accordingly IA (CA)/5/2023 is allowed and disposed of and to the extent indicated.

Sd/-

MEMBER (Technical)

Sd/-

MEMBER (Judicial)